

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Application No.51 of 2016 (SZ)
(SUO MOTU)**

Applicant(s)

Suo motu Application
News Item Published in
The Times of India Chennai
Edition
Dated 7.3.2016
(Dumping building debris behind
Pallikaranai Marsh land)

Respondent(s)

- Vs.
1. The Principal Secretary to the Government, Dept. Of Environment and Forests, Chennai.
 2. The Secretary to the Govt., Public Works Department (WRD), Chennai.
 3. The Tamil Nadu State Pollution Control Board, Rep. by its Member Secretary, Chennai
 4. The Commissioner, Corporation of Chennai, Ripon Building, Chennai.
 5. The Managing Director, Chennai, Metro Water Supply and Sewerage Board, Chennai
 6. The President, Beluah Nagar and Periya Mutharamman Nagar Plot Owners Welfare Association, K.P.K Nagar, Kallukuttai.
 7. The District Collector, Kancheepuram.
 8. The District Collector, Chennai District.
 9. The Tahsildar, Sozhinganallur Taluk.

Legal Practitioners for the applicant

Legal practitioners for respondents
M/s. M.K. Subramanian &
P.Velmani for R-1, R-7, R-8 & R-9
M/s. Abdul Saleem,
S. Saravanan and
Vidhyalakshmi Vipin for R-2

Shri Suryaprakash for R-4
Mr. Janakiraman for R5
M/s. S. Seralathan &
K.R. Swaminathan for R6

Application No.83 of 2014 (SZ)

Applicant(s)
V. Meghanathan,
Nanmangalam,
Chennai.

Respondent(s)
Vs. The Chief Secretary,
Government of Tamil Nadu,
Chennai-9 and 13 others.

Legal Practitioners for Applicant(s)
M/s. A. Swamynathan,
Kamalesh Kannan.

Legal Practitioners for Respondents
M/s. Abdul Saleem
for R-1, R-3 and R-7
M/s. M.K. Subramanian &
P. Velmani for R-2, R4, R5, R8 to R11
Sri R. Suryaprakash for R6
Smt. H. Yasmeen Ali for R13
Smt. M. Sumathi for R14

Note of the Registry	Orders of the Tribunal
Order Nos.2 and 3	<p>Date: 24th August, 2017</p> <p><u>Application No.51 of 2016</u></p> <p>The Advocate Commissioners submitted that the report would be filed without further delay. It is submitted that they would get the report of the Hydrologist today. Let the Report be filed within 10 days.</p> <p>The order of consent obtained for the STP has already been filed by respondent No.5.</p> <p><u>Application No. 83 of 2014</u></p> <p>Learned counsel appearing for respondent No.6 submitted that the reply would be filed during the course of the day. Let it be filed before the Registry.</p> <p>Rejoinder if any, be filed within 10 days.</p>

	<p>List both the matters on 10.10.2017.</p> <p>.....J.M. (Justice M.S.Nambiar)</p>
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